

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5961/2019

(Arising out of impugned final judgment and order dated 19-12-2016 in CRLA No. 700/2013 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAM KUMAR ALIAS RAJ KUMAR & ORS.

Respondent(s)

(IA No. 90282/2019 - EXEMPTION FROM FILING O.T.)

Date : 18-10-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Vinod Diwakar, AAG
Mr. Ankur Prakash, AOR

For Respondent(s) Mr. Jayesh Gaurav, Adv.
Ms. Diksha Ojha, Adv.
Mr. Ranjan Nikhil Dharnidhar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter circulated by the learned counsel for the respondent seeking adjournment for filing counter affidavit.

Three weeks' time is granted for the same.

List after three weeks.

(NARENDRA PRASAD)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER